

Sir, another point was made that we are curtailing the budget of the Institute, but it is not so. Whatever requirements are there, we are providing for them including the books. Now, new subjects are being introduced as the technology is developing and the books are available in the country. If the books relating to these subjects are available from other countries, we will get those books. There will be no shortage of funds for this.

We have introduced this Bill on the basis of the request made by the Institute to amend Section 4 in order to enable the Institute to award the degree as well as to include the new course.

We have already paid a befitting tribute to Prof. Mahlonobis by naming the new National Sample Survey Organisation (NSSO) building at Calcutta as Prof. Mahlonobis Bhawan and also a bust of Prof. Mahlonobis was unveiled in that Institute.

Sir, these are the few points that I wish to make. We have brought this Bill only with this purpose. Certain critical points have been made and it was also said that the standards were deteriorating. This is an Institute of national importance and we should not denigrate the Institute of such national importance by giving such type of an impression. Wherever there are deficiencies, we are trying to overcome them. It is an autonomous body and we are not interfering with their autonomy. But whatever may be the requirement of the Institute, we are providing for it....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (DUMDUM) : What about employees' emoluments?

SHRI GIRIDHAR GAMANGO : We will consider that issue along with others. Ten percent cut will be applicable here and the other thing relating to employees will be on the basis of rules and regulations of these autonomous bodies.

With these remarks and with whatever objective was mentioned in the Bill, I request that the Bill may please be passed.

MR. SPEAKER : The question is :

"That the Bill to amend the Indian Statistical Institute Act, 1959, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER : The House shall now take up clause by clause consideration of the Bill.

MR. SPEAKER : The question is :

"That Clause 2 stand part of the Bill."

*The motion was adopted.*

Clause 2 was added to the Bill.

MR. SPEAKER : The question is :

"That Clause 1, the Enacting Formula and the long Title stand part of the Bill."

*The motion was adopted.*

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI GIRIDHAR GAMANGO : Sir, I beg to move ;

"That the Bill be passed."

MR. SPEAKER : The question is:

"That the Bill be passed."

*The motion was adopted.*

17:44 Hrs

BUSINESS ADVISORY COMMITTEE

### Fifty-fourth Report

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Sir, I beg to present the Fifty-fourth Report of the Business Advisory Committee.

[English]

MR. SPEAKER : We have fifteen minutes time left. Shall we start with the Jammu and Kashmir Budget?

....(Interruption)

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Mr. Speaker, Sir, We have not taken up the zero hour and also matters under rule 377 today.

MR. SPEAKER : Let us take up Matters Under Rule 377.

... (Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : May I just raise a point of order? In the list of business of last week as well as this week, beginning with today, I see that we have clubbed two different kinds of things for a simultaneous discussion. One relates to the Demands for Excess Grants for 1992-93 which belongs to the past, and another relates to the Supplementary Grants which is a matter for the future.

MR. SPEAKER : I will apply my mind to it. I will just look at it.

SHRI NIRMAL KANTI CHATTERJEE : Let me make one point. What I suggest is that the Demands for Excess Grants and the Appropriation Bill concerning that be taken